

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
NEW DELHI, INDIA

16th January, 1982

NOTIFICATION  
(INCOME-TAX)

No. 44/81 (F.No.197/240/80-IT(AI)) In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Coimbatore Sree Ayyappa Seva Sangham" for the purpose of the said section for the period covered by the assessment year 1981-82.

(MILAN JAIN)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

TO

The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Badli Garden), New Delhi.

Copy to:-

1. The Secretary, The Coimbatore Sree Ayyappa Seva Sangham, Beetha Vihar, 1/61, Chembaswamy Naidu Street, Coimbatore-641016.
2. The Commissioner of Income-tax, Coimbatore, with reference to his letter No.C.No.149111/72-79, dated 10.4.81.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(Gen)/(C&R)/(Inv.), New Delhi.
5. Director of C&I Services (Income-tax), 1st Floor, Aivan-e-Chalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.Y. Wing of C.I.S.T., New Delhi.
7. Controller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Dts. of Ins. (I&P), New Delhi (5 copies).
9. Director of Training, I.C., National Academy of Direct Taxes, Stari College, Nagpur (5 copies).
10. Shri P.K.Kartha, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

(V.P. VASUDEVI)

SECTION OFFICER TO THE GOVERNMENT OF INDIA

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